

(7)

M.A./154/90

in

RA/St.141/90

in

OA/401/89

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.R.C.Bhatt : Judicial Member

15/02/1991

Mr.K.K.Shah for Mr.S.Tripathy learned advocate
for the petitioner, requests for time. Allowed.

Mr.P.S.Champanerai for Mr.P.M.Raval, learned advocate
for the respondents has no objection. The case be posted
in the next week.

Next
(R.C.Bhatt)

Judicial Member

Parvati
(P.H.Trivedi)
Vice Chairman

AIT

(6)

M.A./154/90
in
R.A./St.141/90
in
O.A./401/89

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.S.Santana Krishnan : Judicial Member

26/02/1991

After hearing learned advocate and perusing the records there is no force in the ground for condonation of delay. The period of delay is as long as 42 days and it is not adequately explained by the ^{Mea of} friend whom the learned advocate has asked to ^{inform} put the result of the case. Accordingly the petition is rejected. M.A./154/90, stands disposed of. Learned advocate states that he may be allowed to argue the ^{Mea of} mistake which has taken in the review petition before the Enquiry Officer. He is at liberty to do so.

Pravin

Santana Krishnan
(S.Santana Krishnan)
Judicial Member

(P.H.Trivedi)
Vice Chairman

AIT

M.A./154/90
in
R.A./St.141/90
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O.A./401/39

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman
Hon'ble Mr.S.Santana Krishnan : Judicial Member

26/02/1991

After hearing learned advocate and perusing the records there is no force in the ground for condonation of delay. The period of delay is as long as 42 days and it is not adequately explained by the ^{plea of} friend whom the learned advocate has asked to put the ^{report} result of the case. Accordingly the petition is rejected. M.A./154/90, stands disposed of. Learned advocate states that he may be allowed to argue the ^{plea} mistake which has taken in the review petition before the Enquiry Officer. He is at liberty to do so.

(S.Santana Krishnan)
Judicial Member

(P.H.Trivedi)
Vice Chairman

AIT